### I. Report aud Accounts (1982-83) of the India Institute of mass communication New Deihi and related papers.

### II. II. Cinematograph (certification) (Second Amendment) Rule 1984. Indian Electricity Amendment) Rules 1983

HE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI H. K. L. BHAGAT): Sir, I beg to lay on the Table:—

- I. A copy each (in Einglish and Hindi) of the following papers;—
  - (i) Annual Report and Accounls of the India<sub>n</sub> Institute of Mass Communication New Delhi, for the i- 1982-83,' together with the Auditors' Report o<sub>n</sub> the Accounts.
  - iii) Review by Government on the working of the Institute.
  - (iii) Statement giving reasons for the delay in laying the paper mentioned at (i) above

[Placed in the Library. See No. LT—8489J84 for (i) to (iii)]

II. A copy (in English and Hindi) of the Ministiy of Information and Broadcasting Notification G. S. R. No. 413(E), dated the 29th May, 1984, publishing the Cinematograph . (Certification) (Second Amendment) Rules'j 1984, under sub-section (3) of section 8 of the Cinematograph Act, 1952. [Placed in Library. See No. LT—8487]

#### Indian Telegraph (Fifth Amendment) Rules', 1984

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI V. N. GADGIL): Sir, I beg to lay on the Table, under sub-section (5), of section 7 of the Indian Telegraph Act, 1885, a copy (in English and Hindi) of the Ministry of Communications, (Post<sub>s</sub> and Telegraphs Board) Notification G. S. R. No. 679, dated the 30th June, 1984, publishing the Indian Telegraph (Fifth Amendment) Rules, 1984, [Placed in the Library. See No. LT—8490|84.]

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI ARIF MOHD. KHAN): Sir, I beg to lay on the Table, under sub-section (3) of section 38 ol the Indian Electricity Act, 1910, a copy (in English and Hindi) of the Ministiy of Energy (Department of rwei) Notification G. S. tt. No. 29, Cawd the 14th January, 1984 publishing the Indian Electricity (Amendment) Rules 1983, together with an Explanatory Statement Lhereon. [Placed in the Library. Sec No. LT—8413)84]

## Notification of the Ministry of Education and Culture

THE DEPUTY MINISTER IN THE MINISTRIES OF EDUCATION AND CULTURE AND SOCIAL WELFARE (SHRI P. K. THUNGON)-. Sir, I beg to lay on the Table, under sub-section (3) of section 15 of the Asiatic Society Act, 1984, a copy each lin English and Hindi) of the following Notifications of the Ministry of Education and Culture (Department of Culture):—

- (i) G. S. R. No. 470(E), dated the 25th June, 1984, appointing, 2 5 thi June, 1984 as the date of coming int© force of the Asiatic Society Act, 1984.
- (ii) G. S. R. No. 471(E), dated the 25th June. 1984, regarding establishment of Planning Board (Asiatic Society) and appointment of members to the said board.
- (iii) G. S. R. No. 472(E), dated the 25th June, 1984, publishing the planning Board (Asiatic Society) Rules, 1984.

[Placed in Library. See No. LT—8509| 84 for (i) to (iii)]

# DEMAND FOR DISCUSSION ON CERTAIN MATTERS

MR. DEPUTY CHAIRMAN: Please hear me, if you want to raise any point, please bring it to my notice and seek my permission to discuss the same in the House. But so many hon. Members are talking together is not good. It can be taken up one by one. (filerrtiplions).

SHRI PARVATHANENI UPENDRA (Andhra Pradesh); They are shouting at Kuch a high pitch as if they have a hand in that. Otherwise there is no reason to shout like that. (Interruptions),

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MR. DEPUTY CHAIRMAN: One by one I can hear. If all stand up, how Bara I hear? I can't hear. (Interruptions)

SHRI PARVATHANENI UPENDRA: Should we also shout? I can also shout. (Interruptions)

AN HON. MEMBER In Andhra Pradesh four MLAs have been arrested. . . . (Interruptions)

श्री उपसभापति : ग्राप एक-एक ग्रादमी बोलिए, तो मैं सुनूगा । ... (व्यवधान)

आप लोग बैठें। प्लीज एक मिनिट .....(ब्यवधान)

SHRI PARVATHANENI UPENDRA: They should be ashamed of Bhiwandi and other riots and not worry about Hyderabad. We are capable of handling it. (Interruptions)

SHRr KAMALENDU BHATTACHAR-JEE (Assam); You are instigating the rioters. (*Interruptions*).

SHRI SURESH KALMADI (Maharashtra)' The Congress (I) is creating law und order problems in Andhra and Karnataka. (Interruptions)

SHRI KAMALENDU BHATTACHAR-JEE: The Telugu Desam people are instigating the riots. (Interruptions)

SHRI PARVATHANENI UPENDRA: If they want to raise it, let them raise it. We will also reply. They need not get excited. (*Interruptions*)

SHRI J. K. JAIN (Madhya Prade You sit dowm. (Interruptions)

SHRI PARVATHANENI UPENDRA: Sir, have you allowed him? If you have allowed him I should also> be allowed to speak. (Interruptions)

MR. DEPUTY CHAIRMAN; One by one I will hear. Mr. Jain, what ig the matter?

श्री जे॰ के॰ जैन: ग्रध्यक्ष महोदय, देश के कुछ राज्यों में किस प्रकार से विघटन-कारी तत्व सिर उठा रहे हैं। सर, पंजाब के ग्रंदर जो हमा है, उससे हमको सबक लेना चाहिए ग्रीर किसी भी राज्य के ग्रंदर ग्रगर इस प्रकार से विघटनकारी तत्व किसी प्रकार सिर उठाते हैं, तो हमें तुरन्त क्चलना होगा क्योंकि यह राष्ट्रीय एकता का सवाल है। आज यांध्रा के ग्रंदर जिस प्रकार यह रीजन-लिज्म में विश्वास करते हैं चौर क्षेत्रीय-बाद को बढ़ावा देते हैं, यह तत्व ठीक नहीं है। मैं निवेदन करुंगा कि सेंटर से एक इंबेस्टीगेशन टीम बनाई जाकर तूरन्त वहां भेजी जाय, वह देखें कि किस प्रकार ये तत्व सिर उठा रहे हैं ग्रीर उनके क्या प्लान हैं ग्रीर इसके बाद यह इन्बेस्टीगेशन टीम यहां पर ग्रपनी रिपोर्ट रखे, जिससे कि ग्रांधा में यह जो हो रहा है, जिल प्रकार मारा थीर मरवाया जा रहा है, उसको रोका जा सके । ग्रध्यक्ष महोदय हम ग्रापका याश्वासन चाहते हैं कि ग्रा। सरकार को हिदायत देंगे कि इस प्रकार की सेंटर-टीम वहां तुरंत भेजी जाएगी। धन्यजीद ।

on certain Matters

SHRIMATI RODA MISTRY (Andhra Pradesh): This is a festival problem; riot.... (Interruptions)

SHRI SURESH KALMADI: They are inducing law and order probelms ia Andhra Pradesh and Karnataka. (Inferruptions)

SHRI PARVATHANENI UPENDRA; Please allow me. I heard you patiently. (Interruptions) It is unfair. Let them be patient. We heard them very patiently. Sir, communal riots, cot anal incidents had taken place several times before, not only in Andhra ...Pradesh but also in several other States. Recently we had such a big holocaust in Maharashtra ruled by the Congress-I. Nobody supports these incidents, nobody is happy at

[Shri Parvathaneni Uuendra]

these incidents. They are shouting as if they have a hand in that......(Interruptions)

श्री जे के जैन: तेलुगु देशम की वह हालत हो गई है, चोरी करते हैं श्रीर कोतवाल को डांटते हैं। (व्यवधान)

श्री उपसभापति : उनकी भी सुनियेय । (व्यवधान)

श्री जे० के० जैन : इस प्रकार के इंस्युनियेशन और चार्जें इनकी श्रादत हो गई है (व्यवधान) में सदन में श्रारोप लगाना चाहता हूं जैसे पंजाब के अन्दर हुआ है (व्यवधान) श्रान्ध्र प्रदेश में भी ऐसे ही करने जा रहे हैं। मैं श्रापसे निवेदन करना चाहता हूं कि श्राप यहां से एक इनवेस्टीगेशन टीम भिजवाइये जो जांच करे (व्यवधान)

MR. DEPUTY CHAIRMAN; It is not my job to i\$D& a Central team. It is forihe Goverciment. I can only allow a discussion. ..

SHRI PARVATHANENI -.UPENDRA: I will only take one moie minute. The State Government has already taken enough steps to control the situation. The situation is under control. There is nol point in raising a commotion here. The Minister of State for Home Affairs is already going to Hyderabad today; let him come back and report to the House. The situation is fully imder control. There is no point in getting excited over the issue. The State Government is tackling the issue most efficiently.

SHRI DARBARA SINGH (Punjab): I raise another point... (.Interruptions)

SHRI J. K. JAIN; This is a very serious matter. You give an assurance to the\* House...

MR. DEPUTY CHAIRMAN: Now the matter fs over. Please sit down. I ami caltiing Shri Kailaspati Mishra for Call-

ing-Attention. . .

SHRI J. K. JAIN; The Telugu Desam Government cannot control the situation and cannot maintain law and order. They must be exposed in this House.

SHRI PARVATHANENI UPENDRA: You cannot maintain law and order in this nation's capital. You should be ashamed of speaking about the law and order in other States.

SHRI SURESH KALMADI: They are creating problems, in Karnataka anj Andhra. They are instigating the people there. They are creating trouble ia Bijapur in Karnataka. They are giving Rs. 25 lakhs per MLA in Karnataka... (Interruptions)

MR. DEPUTY CHAIRMAN; I am not going to have any more discussion on this. I am calling Shri Kailashpali Mishra for Calling-Attention. (Interruptions).

श्री सतपाल मित्तल (पंजाब) : डिपुटी चेयरमैन साहब, मैं एक श्रीर चीज के बारे में कहना चाहता ह एन्टीनेशनल (व्यवधान) जो ग्रमेरिका में इकदठे हुए हैं उन्होंने खालिस्तान की मांग की है। यही नहीं, उस कांन्प्रेंस में एक ग्रमेरिकन सीनेटर गया है और उस मीनेटर ने कहा है कि सारी अमेरिकन कांग्रेस की और लोगों की सहान्भति ग्राप के साथ है. न्य्याकं के गवर्नर का (व्यवधान) सेकेटरी भी उस में शामिल हम्रा है और उस ने वहां पर भाषण दिया है और कहा है कि अमेरिका के लोग आपके साथ हैं। (व्यवधान) यह जो ग्रमेरिका में हुआ है यह बड़ी चिन्ताजनक बात है। इससे जाहिर होता है कि ये विदेशी ताकतें हिन्दस्तान को डिस्टेबलाइज करना चाहती हैं, हमारी लीडरणिष को डिस्टेबलाइज करना चाहती हैं, हमारी इकोनोमी को, हमारे सारे सिस्टम को तहसनहस करना चाहती हैं। यह जो

ग्रान्ध्र में ग्रीर दूसरे सुबों में हो रहा है यह उसी साजिश का नतीजा है व्यवधान)...

### श्री उपसभापति : ठीक है, बैठ जाइये ग्राप । (व्यवधान)

SHRi. SURESH KALMADI: Top senior officials have been sent to Karnataka to destabilise that Government. Rs. 25! lakhs are being given to MLAs. The Congress (I) is creating law and order situation in Bijapur district and the police had to resort to firing. I want to bring to the notice of this august House... (Interruptions). I want to inform this House that Congress (I) is trying to create communal troubles in Karnataka and Andhra Pradesh. After Jammu and Kashmir, they are now active in Karnataka and Andhra Pradesh. . (Interruptions).

MR. DEPUTY CHAIRMAN: hear me. I cannot allow any debate at this stags. . . (Interruptions).

SHRIMATI MONIKA DAS (Karnataka): This is a serioxis matter. We want to discus it... (Interruptions).

MR. DEPUTY CHAIRMAN; If both sides Waal a discussion on any matter, I can allow a discussion... (Interruptions). Now this matter is over . . . (Interruptions). You said something and they saiu something. How, let us proceed with the businer.. .. .(Interruptions). If yon want a discussion on any matter, please give me notice. E will consider it . . . (Interruptions)

SHRI SURESH KALMADI: We want .'! Calling Attention on this toppling game in karmataka ... (Interruptions)

SHRIMATI MONIKA DAS: We also want to discuss it.

MR 3EPUTY CHAIRMAN: Monika Das, I cannot allow any discussion now. We will discuss Karnataka, when thi time comes to discuss, it.

Now Calling Attention. Shri Kailash; Pati Mishra.

matter of Urgent Public 266 Importance

CaUing Atention to a matter of Urgent Public Importance

Situation arising out of Reported movment of extremists to establish an independent 'Kolhan Nation' in Chaibasa Region of Singhbhum District in Bihar

श्री केंलाशपति मिश्र (बिहार) : श्रीमन, बिहार के सिंहभम जिले के चाइबासा क्षेत्र में एक स्वतंत्र 'कोल्हन राष्ट्र' की स्थापना के लिए उग्रवादियों के कथित ग्रान्दोलन से उत्पन्न स्थिति ग्रौर इस मामले में सरकार द्वारा की गई कार्यवाही की ग्रोर मैं गृह मंत्री का ध्यान दिलाता हं।

THE MINISTER OF STATE IN THE HOME MINISTRY OF AFFAIRS (SHRIMATI RAM DULARI SINHA): Sir, areas covering Chaib.""" Sadar, excluding Chaibasa town an Chakradha pur sub-division of Singhbt 3 district n called Kolhan area.

श्री हुक्मदेव नारायणयाः (बिहार): मेरा एक प्वाइंट ग्राफ ग्राइंर है। मेरा व्यवस्था का प्रक्रन यह है कि मंत्री महोदय सदन में जो बयान दे रही हैं उस की हिन्दों की प्रति नहीं ग्रायी है ग्रीर जब तक हिन्दों की प्रति हम कों उपलब्ध न करायी जाय तब तक इस स्टेटमेंट को रोका जाय क्योंकि यह संविधान श्रीर भाषा फार्मला के विपरीत है। सदन में हिन्दी और अंग्रेजी की प्रति साथ साथ ग्रानी चाहिए। जव तक हिन्दी की प्रति उपलब्ध न हो तब तक इस कार्यवाही को रोका जाय और हम को हिन्दी की प्रति पहले दिलाबी जाये तब यह कार्यवाही आगे चले।